

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR  
(Hon'ble Chief Justice's Secretariat)**

\*\*\* Email: [cjsec.highcourt@gmail.com](mailto:cjsec.highcourt@gmail.com)

**Subject: Application of Shri Deepak Kumar S/o Late Narinder Kumar (Ex-Orderly) R/o Village Mangnar, Tehsil Haveli, District Poonch seeking his appointment on compassionate ground in terms of S.O 429 dated 06-09-2022.**

**ORDER**

No. 566 of 2023/PSY

Dated: 02/05/2023

Shri Deepak Kumar S/o Late Shri Narinder Kumar ( Ex-Orderly) R/o

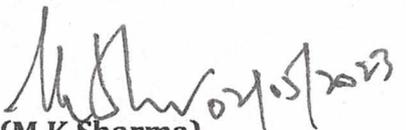
Village Mangnar, Tehsil Haveli, District Poonch is hereby substantively appointed as Orderly in the Pay Level SL-1 (14800-47100), in terms of "the Jammu and Kashmir Rehabilitation Assistant Scheme, 2022", and is posted as such in District cadre Poonch, against the available vacancy.

However, his appointment is subject to the condition that he will look after his mother and minor sister and will provide all the necessities of life to them presently and in future also.

**Note:**

- i) The appointee shall join before the Principal District & Sessions Judge, Poonch within a period of 21 days from the date of issuance of this order, who shall get all the testimonials of the appointee verified from the concerned authorities;
- ii) The appointee shall give an understanding in the shape of an affidavit duly attested by a Judicial Magistrate Ist Class to the effect that in case adverse report about his character and antecedents is received from the Inspector General of Police, CID, Jammu & Kashmir to whom a reference shall be made by the concerned Presiding Officer, his appointment shall be deemed cancelled ab-initio and he shall have no claim on his appointment.
- iii) The salary of the appointee shall not be drawn and disbursed unless a satisfactory report in respect of (i) & (ii) above is received.

**By Order of Hon'ble the Chief Justice.**

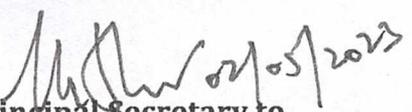
  
(M.K Sharma)

Principal Secretary to  
Hon'ble the Chief Justice

No.: 240-247/PSY-640 Dated: 02/05/2023

**Copy to the:-**

1. Registrar General, High Court of J&K and Ladakh at Jammu/ Srinagar.
2. Registrar Vigilance, High Court of J&K and Ladakh at Jammu/ Srinagar.
3. Registrar Rules, High Court of J&K and Ladakh at Jammu/ Srinagar.  
.....for information.
4. Pr. District & Sessions Judge Poonch for information and necessary action.
5. Director Finance, High Court of J&K Main Wing, Jammu/Srinagar for information.
6. Mr. \_\_\_\_\_ for compliance.
7. I/C NIC for uploading on the High Court website.

  
Principal Secretary to  
Hon'ble the Chief Justice